

**THE CHHATTISGARH CONTINGENCY FUND
Act, 2001.**

(Chhattisgarh Bill No. 1 of 2001)

An Bill to provide for the establishment and maintenance of the Contingency Fund of the State of Chhattisgarh.

Be it enacted by the Chhattisgarh Legislature in the fifty second year of the Republic of India as follows:-

1. (1) This Act may be called as the Chhattisgarh Contingency Fund Act, 2001 Short title and commencement.

(2) It shall come into force on the whole State of Chhattisgarh from its publication in the Official Gazette.

2. In this Act, unless there is anything repugnant in the subject of context, "the Fund" means the Contingency Fund of the State of Chhattisgarh established under section 3. Definitions.

3. There shall be established a Fund in the nature of an imp rest entitled "The Contingency Fund of the State of Chhattisgarh" into which shall be paid from and out of the consolidated Fund of the State of Chhattisgarh a sum of forty crores of rupees. Establishment of Contingency Fund.

4. The fund shall be held on behalf of the Governor by the Secretary to Government in the Finance Department, and no advances shall be made out of the Fund, except for the purposes of meeting unforeseen expenditure pending authorization of such expenditure by the Legislature of the State under appropriation made by Law. Custody of Fund and withdrawal therefrom.

5. For the purpose of carrying out the objects of this Act, the State Government may make rules regulating all matters connected with or ancillary to the custody of payment of moneys into, and the withdrawal of moneys from the Fund. Power to make rules

“बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि. से. भिलाई, दिनांक 30-05-2001.”



पंजीयन क्रमांक
“छत्तीसगढ़/दुर्ग/09/2013-2015.”

छत्तीसगढ़ राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 205]

रायपुर, सोमवार, दिनांक 30 मार्च 2015— चैत्र 9, शक 1937

विधि और विधायी कार्य विभाग
मंत्रालय, महानदी भवन, नया रायपुर

रायपुर, दिनांक 30 मार्च 2015

क्रमांक 2952/डी. 106/21-अ/प्रारू. /छ.ग./15. — छत्तीसगढ़ विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 24-03-2015 को राज्यपाल की अनुमति प्राप्त हो चुकी है, एतद्वारा सर्वसाधारण की जानकारी के लिए प्रकाशित किया जाता है.

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,
सुषमा सावंत, अतिरिक्त सचिव.

छत्तीसगढ़ अधिनियम
(क्रमांक 7 सन् 2015)

छत्तीसगढ़ आकस्मिकता निधि (संशोधन) अधिनियम, 2015

छत्तीसगढ़ आकस्मिकता निधि अधिनियम, 2001 (क्र. 1 सन् 2001) को संशोधित करने हेतु अधिनियम.

भारत गणराज्य के छियासठवें वर्ष में छत्तीसगढ़ विधानमण्डल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :-

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| संक्षिप्त नाम तथा प्रारंभ. | 1. | (1) | यह अधिनियम छत्तीसगढ़ आकस्मिकता निधि (संशोधन) अधिनियम, 2015 कहलाएगा. |
| | | (2) | यह राजपत्र में इसके प्रकाशन की तारीख से प्रवृत्त होगा. |
| धारा 3 में संशोधन. | 2. | | छत्तीसगढ़ आकस्मिकता निधि अधिनियम, 2001 (क्र. 1 सन् 2001) की धारा 3 में, शब्द "चालीस" के स्थान पर, शब्द "सौ" प्रतिस्थापित किया जाये. |

रायपुर, दिनांक 30 मार्च 2015

क्रमांक 2952/डी. 106/21-अ/प्रारू. /छ.ग./15. — भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में छत्तीसगढ़ आकस्मिकता निधि (संशोधन) अधिनियम, 2015 (क्र. 7 सन् 2015) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,
सुषमा सावंत, अतिरिक्त सचिव.

CHHATTISGARH ACT
(No. 7 of 2015)

THE CHHATTISGARH CONTINGENCY FUND (AMENDMENT) ACT, 2015

An Act to amend the Chhattisgarh Contingency Fund Act, 2001 (No. 1 of 2001).

Be it enacted by the Chhattisgarh Legislature in the Sixty-sixth Year of the Republic of India, as follows :-

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| Short title and commencement. | 1. | (1) | This Act may be called the Chhattisgarh Contingency Fund (Amendment) Act, 2015. |
| | | (2) | It shall come into force from the date of its publication in the Official Gazette. |
| Amendment of Section 3. | 2. | | In Section 3 of the Chhattisgarh Contingency Fund Act, 2001 (No. 1 of 2001), for the word "forty", the word "hundred" shall be substituted. |